

(c) if so, the steps Government have taken in the matter; and

(d) if no steps have been taken, the reasons why Government allowed manufacture of Ampicillin from chemical grade of 6-APA ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Ampicillin is being produced in the country from 6-APA produced by chemical as well as enzymatic processes.

(b) This Ministry is not aware of such reports.

(c) and (d). Do not arise.

[Translation]

**Proposal for Declaring Ajmer a Backward District**

3274. SHRI VISHNU MODI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received any proposal from Rajasthan to declare Ajmer a backward area/district;

(b) if so, the action taken by Government thereon so far; and

(c) by what time Ajmer will be declared a backward area/district and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Does not arise.

(c) Ajmer does not fulfil the criteria prescribed for the identification of the backward areas.

12.00 hrs.

DR. KRUPASINDHU BHOI : Mr. Speaker, Sir, you must have heard from the radio and television yesterday that there is an accident on railway in my constituency and six people have died. I have given a Calling Attention notice ..(Interruptions)

MR. SPEAKER : That can be discussed later.

DR. KRUPASINDHU BHOI : It is my request, Sir . (Interruptions)

AN HON. MEMBER : Sir, the Railway Minister should come out with a statement on this...(Interruptions)

MR. SPEAKER : If it calls for a statement, it will be coming. No problem. We will see.

**PAPPRS LAID ON THE TABLE**

[English]

**Defence Service Estimates, 1985-86 and Cantonment Fund Servants (Amendment) Rules, 1984.**

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table—

- (1) A copy of the Defence Services Estimates, 1985-86 (Hindi and English versions).

(Placed in Library. See No. L.T. 710/85)

- (2) A copy of the Cantonment Fund Servants (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. SRO 53 in Gazette of India dated the 9th March, 1985, under section 280 of the Cantonment Act, 1924.

(Placed in Library. See No. LT 711/85)

**Detailed Demands for Grants of the Ministry of Industry and Company Affairs, Notifications under Industries (Development and Regulation) Act, 1951.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-